

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General (Camp) at Jammu)

Subject: Leaving Station without prior permission by the Judicial Officers.

CIRCULAR

No: 09 of 2025/RG

Dated: 06.08.2025

Whereas, it is being repeatedly observed that the Judicial Officers often leave their stations / headquarters without seeking prior permission from the Competent Authority in blatant violation of explicit circulars issued in this regard, by High Court of J&K and Ladakh from time to time.

Whereas, the matter was placed before Hon'ble the Chief Justice and His Lordship has taken a very serious note of this fact and has been pleased to direct that while reiterating the circulars / orders issued earlier, a fresh circular be issued impressing upon the Judicial Officers of all ranks, to seek prior permission of the Competent Authority before leaving the station / Headquarter.

Now, therefore, while reiterating the orders /circulars issued by High Court of J&K and Ladakh on the subject earlier, it is directed that no Judicial officer shall leave the station without obtaining the prior permission of the Competent Authority. Any deviation from it or the non-compliance of these directions shall be viewed seriously so as to entail disciplinary action under rules.

By Order.


(M.K. Sharma)

Registrar General (officiating)

No: 42486-500/24/41

Dated: 06-08-2025

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh for information and necessary action;
4. Director, J&K Judicial Academy High Court of J&K and Ladakh, Srinagar;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
6. All Principal District & Sessions Judges, UTs of J&K and Ladakh for information, further necessary action and with the request to circulate the same to all the Judicial officers working under their respective Jurisdiction
7. Joint Registrar (Judicial) Protocol, High Court of J&K and Ladakh, Jammu/Srinagar for information;
8. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the High Court Website
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar, for information and keeping the record of the same.
10. Order File


Registrar General (officiating)